NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 40/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES:

M/s. Shyam Sunder Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 74(2) of the Companies Act 2013.

S. No. NAME DESIGNATION SIGNATURE

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<u>Common Order</u> <u>CP No.47/74(2)/NCLT/MB/MAH/2015</u> <u>CP No.40/74(2)/NCLT/MB/MAH/2015</u>

The Professional appearing on behalf of the Applicant Company submits that the cause of action for filing this Application has already covered been by the Circular dated 30.3.2015 issued by MCA, at request of the parties, the same is hereby dismissed as infructuous.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)